



2026:AHC-LKO:5653

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 11 of 2026

Ram Feran

.....Petitioner(s)

Versus

State Of U.P. Thru. The Prin. Secy. Home Lko. And 7
Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Santosh Kumar Gupta
Counsel for Respondent(s)	:	C.S.C., Pankaj Gupta

Court No. - 25

HON'BLE AMITABH KUMAR RAI, J.

Heard Sri Santosh Kumar Gupta, learned counsel for the petitioner, Sri Pankaj Gupta, learned counsel for respondent no. 5 and learned counsel for the State–respondent nos. 1 to 4.

The instant writ petition, in the nature of Public Interest Litigation, has been filed by the petitioner seeking issuance of a direction to the respondents to remove the alleged illegal encroachment over the public utility land/Mukhya Marg, Gata No. 108, situated in Village Baram, Post Alipur Bujrug, Pargana and Tehsil Utraula, District Balrampur.

Learned counsel for the State has produced before this Court the instructions dated 24.01.2026 sent by the S.D.M., Utraula, wherein it has been indicated that the land of Gata No. 108 admeasuring 0.107 hectare is recorded as Mukhya Marg in the revenue records and is adjacent to abadi land and that Gata No. 122 admeasuring 0.866 hectare is recorded in the name of Ramferan s/o Jayram as bhumidhar land with transferable rights. The instructions further reveal that demarcation proceeding was carried out on 08.01.2026 in the presence of the petitioner and other villagers and during the course of demarcation it was found that there is no encroachment on the public utility land/Mukhya Marg, Gata No. 108, and that the same is lying vacant. The instructions are taken on record.

In view of the above, the writ petition is **disposed of** with a direction to the S.D.M., Utraula to ensure that no encroachment takes place in future on the land in question, i.e., Gata No. 108, recorded as Mukhya Marg in the revenue records.

January 27, 2026
Ashish Dewal

(Amitabh Kumar Rai,J.)